

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A No.552/94

Friday this the 15th day of April, 1994.

1. K.K.Santha, Ward Sahaika,  
Indian Naval Hospital,  
Service Sanjivani, Naval Base,  
Kochi-4.
2. Celine Rosario, Ward Sahaika,  
Indian Naval Hospital Service Sanjivani,  
Naval Base, Kochi-4.
3. Mary Varghese, Ward Sahaika,  
Indian Naval Hospital Service Sanjivani,  
Naval Base, Kochi-4.
4. K.N.Kanakamma, Ward Sahaika,  
Indian Naval Hospital Service Sanjivani,  
Naval Base, Kochi-4.
5. Fathima Yusuf, Safaiwala,  
Indian Naval Hospital Service Sanjivani,  
Naval Base, Kochi-4.
6. P.C.Annakkutty,Safaiwala,  
Indian Naval Hospital Service Sanjivani,  
Naval Base, Kochi-4.
7. P.Rajendran, Tinsmith,  
Indian Naval Hospital Service Sanjivani,  
Naval base, Kochi-4.
8. P.K.Vijayan, Dhobi,  
Indian Naval Hospital Service Sanjivani,  
Naval Base, Kochi-4.
9. C.Vijayan, Artist Painter(SK),  
Indian Naval Hospital Service Sanjivani,  
Naval Base, Kochi-4.
10. K.O.Raphael, Tailer,  
Indian Naval Hospital Service Sanjivani,  
Naval Base, Kochi-4.
11. Baby Mathew, Fitter Auto (SK),  
Indian Naval Hospital Service Sanjivani,  
Naval Base, Kochi-4.
12. K.A.Ravindran, Peon,  
Indian Naval Hospital Service Sanjivani,  
Naval Base, Kochi-4.
13. T.K.Viswambaran, Barber,  
Indian Naval Hospital Service Sanjivani,  
Naval Base, Kochi-4.

14. M.K.Sivasadan, Peon,  
Indian Naval Hospital Service Sanjivani,  
Naval Base, Kochi-4.
15. K.Kunjukunjukutty, Motor Transport Driver,  
Civilian MI Room, Naval Base, Kochi-4. .. Applicants

By Advocate Mr.T.A.Rajan

vs.

1. Union of India represented by Secretary,  
Ministry of Defence, New Delhi.
2. The Flag Officer Commanding-in-chief,  
Headquarters, Southern Naval Command, Kochi-4.
3. The Chief Staff Officer(Personnel & Administration),  
Headquarters, Southern Naval Command, Kochi-4.

.. Respondents

By Advocate Mr.C.Kochunni Nair, SCGSC (rep.)

ORDER

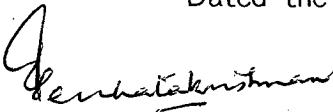
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicants claim, benefits granted to the applicants in O.As 434/89 and 609/89. A fact adjudication must precede a decision. The competent authority must make a fact adjudication and ascertain whether applicants are similarly situated as the applicants in the two cases aforementioned, or whether there are any points of difference.

2. If the applicants are similarly situated, reliefs granted to the applicants in O.As.434/89 and 609/89 will be granted to applicants herein. A determination will be made by the competent authority within six months from today. Applicants will furnish details of their service to the competent authority within 15 days from today, failing which this order will stand recalled and the application will stand dismissed. We alert respondents to adhere to the time schedule.

3. Application is allowed with the aforesaid directions. No costs.

Dated the 15th April, 1994.



P.V.VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN